COMPETITION COMMISSION OF INDIA

26.02.2015

Case No. 59/2011

Filed by:    Jyoti Sawroop Arora

Against:    Tulip Infratech Pvt. Ltd. and others

ORDER under Section 38 of the Competition Act 2002

1. After hearing the arguments of the parties and considering the materials on record, the Commission passed its final order in the matter on 3rd February 2015.

2. The Counsel for Tata Housing Development Company Ltd. (OP No. 23) has filed an application dated 13th February 2015 under Section 38 of the Competition Act, 2002, requesting rectification of the order dated 03rd February 2015 of the Commission. It has been stated in the application that the name of Shri Subodh Prasad Deo, the arguing Counsel for OP No. 23, has not been mentioned in the order, inadvertently, under the caption ‘Appearances’. It has been further stated that the name of Shri Nikhil Sahni has also been mis-spelt as Shri Nikhil Sahai in the order due to an inadvertent clerical error.

3. The Commission considered the aforesaid application in its ordinary meeting held today and directed that the words ‘Ms. Radhika Seth, Shri Nihil Sahai and Shri Rajeevan Nair, Advocates for M/s Tata Housing Development Company Ltd.’ (emphasis supplied) at page 4 of the order dated 3rd February 2015 of the Commission shall be substituted with the following words ‘Shri Subodh Prasad Deo, Ms. Radhika Seth, Shri Nikhil Sahni and Shri Rajeevan Nair, Advocates for M/s Tata Housing Development Company Ltd.’

4. The Secretary is directed to inform the counsel for OP No. 23 accordingly.

Sd/-
(S.L. Bunker)
Member

Sd/-
(Sudhir Mital)
Member

Sd/-
(Augustine Peter)
Member

Sd/-
(U. C. Nahta)
Member

Sd/-
(Ashok Chawla)
Chairperson